

[Shri Dinesh Singh]

referred, obviously it will be honoured. Our Government have not dishonoured any agreement.

**Shri Umanath:** A clever answer.

**Shri Dinesh Singh:** So far as the question of general interest is concerned, I would like the House to bear in mind that these are very difficult negotiations; trade and economic matters are rather technical and while my friends can and might take any opportunity they have here to question Government on political matters—there were some prefaces to questions in this regard—in so far as negotiations with other countries are concerned, negotiations in which our very vital economic interests are concerned, I would beg of the Members to give us every co-operation to let us negotiate these matters, and when the negotiations are complete, we shall come before the House. If any hon. Members wish to keep in touch with us and know what is happening, I shall very gladly do so. But it becomes rather difficult to discuss in any great detail negotiations when they are taking place.

**श्री मधु लिमये :** (उत्तर) : अध्यक्ष महोदय, एक साथ सब प्रश्न पूछे गए इस का नतीजा यह हुआ कि कोई जानकारी नहीं हुई। एक जानकारी मैंने यह मांगी थी कि कामन मार्केट के साथ यह बातचीत कौन चला रहा है और यह अलग अलग देशों के साथ बातचीत चल रही है या कमीशन के साथ चल रही है, उस का नेतृत्व कौन कर रहा है और देश के हित की रक्षा कैसे हो रही है, इस के बारे में जानकारी मैं चाहता हूँ।

**श्री दिनेश सिंह :** अध्यक्ष महोदय, मुझे दुख है कि माननीय सदस्य समय पर नहीं आये। मैंने पहले उस का जिक्र किया था, शायद वह यहाँ पर थे नहीं। मैंने यह कहा कि हमारी बातें कम्यूनिटी से भी चल रही हैं,

अलग अलग देशों से भी चल रही हैं, हमारी बातें यूनाइटेड किंगडम से भी चल रही हैं। यूनाइटेड किंगडम ने 2 जून को हमारे लोगों को बुलाया है। हमारे दो अफसर जायेंगे, उन बातों में रहेंगे उस के अलावा जैसी जरूरत पड़ेगी वैसे और लोग जायेंगे और बातें करेंगे।

**Shri S. S. Kothari (Mandsaur):** My simple question has not been answered. When UK applied for membership of ECM last time, they had stated that India's interests should be safeguarded. This time when they have applied, my information is that they did not insert this clause in their application. Is that so?

**Shri Dinesh Singh:** I have incorporated in the body of my main statement in verbatim what they have said about it. I would beg of the hon. Member to go through it.

15.25 hrs.

#### ELECTION TO COMMITTEE

**The Minister of State in the Ministry of Education (Shri Bhagwat Jha Azad):** On behalf of Dr. Triguna Sen, I move:

"That in pursuance of Section 31(2)(k) and 32(1) and (4) of the Institutes of Technology Act, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council established under Section 31(1) of the said Act, for the triennium commencing from the date of election".

**Mr. Deputy-Speaker:** The question is:

"That in pursuance of Sections 31(2)(k) and 32(1) and (4) of the Institutes of Technology Act, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among them-

selves to serve as members of the Council established under Section 31(1) of the said Act, for the triennium commencing from the date of election”.

*The motion was adopted.*

15.26 hrs.

## BUSINESS ADVISORY COMMITTEE

### FIRST REPORT

**The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh):** I beg to move:

“That this House agrees with the First Report of the Business Advisory Committee presented to the House on the 22nd May, 1967”.

**Mr. Deputy-Speaker:** Motion moved:

“That this House agrees with the First Report of the Business Advisory Committee presented to the House on the 22nd May, 1967”.

**Shri Umanath (Pudukkottai):** We are absolutely in the dark as to the future prospects of the Patents Bill. During the last Parliament, there was a big furore in this House several times on this matter. We went to the Joint Committee on this Bill and it came to the House. Last time when some members on this side said that it was being delayed because Government was under pressure from various foreign companies and business interests, it was said that the delay was because the Joint Committee had not completed its consideration. Then it passed the Committee stage and it came to the House and it was put on the agenda. But beyond introduction of the motion, it could not proceed in the last Parliament.

Now, we find certain Bills which were pending in the last Parliament being brought forward. But in that list the Patents Bill is completely absent. So I would request the hon. Minister to tell us how we are wrong in thinking that now that it is abso-

lutely in the hands of Government to bring it or not, they are not bringing it under pressure from foreign big business interests. So I insist that the Patents Bill must receive priority and must come before the House.

The second point concerns the Contract Labour Abolition Bill. For the last two or three years, we were agitating this matter in the Consultative Committee on Labour. It was said every time that it would be brought before the House the next time. It did not come during the life of the last Parliament. In this Parliament, there is no talk about its introduction. Will the Minister clarify on these two points?

**Shri D. C. Sharma (Gurdaspur):** This House spent a considerable amount of time on the Delhi Secondary Education Bill. It went to a Joint Committee. It heard evidence from managers, headmasters and teachers. The Committee's Report was placed here. Now the teachers of Delhi have been waiting for the enactment and implementation of that Bill....

**Mr. Deputy-Speaker:** These items are not in the Report under our consideration now. These matters could be taken up in the next meeting of the Committee. I do not think they are relevant just now.

**Shri Umanath:** We are entitled to raise these things in the House when this Report is under consideration. Let the Minister clarify, because the Patents Bill has been a matter on which there has been a particular understanding on this side.

श्री मधु लिमये (मुंजर): ग्रथयक्ष महोदय, मैं रपट के बारे में ही कुछ कहना चाहता हूँ। यह जो रपट है इस में रेल बजट पर साधारण बहस के लिये 14 घंटा दिया है और जो अनुदान की मांगें हैं, उन पर 8 घंटे दिया है। मेरा सुझाव है कि इस रेल बजट में किराया आदि सब बढ़ाया गया है तो यह समय नाकाफी है और दो दो घंटे समय इन में बढ़ा दिया जाय यह मेरा सशोधन है।